GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO.412 TO BE ANSWERED ON 1.12.2015

Compensation for Environment Damage

412. SHRI M.B. RAJESH:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has taken a final decision on the Plachimada Bill passed by the Kerala Assembly to provide compensation for the environmental damages;
- (b) if so, the details thereof;
- (c) whether the Government has any policy to tackle over exploitation of ground water and the resultant environmental impact thereof;
- (d) if so, the important features of the policy; and
- (e) the measures taken by the Government to maintain groundwater level and protection of environmental damages?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

- (a) & (b) Assent from "The Plachimada Coca-Cola Victims Compensation Claims Special Tribunal Bill, 2011" has been withheld and the Bill returned by the Union Government in November 2015.
- (c) to (e) The Government is taking a number of steps for tackling over- exploitation of ground water and the resultant environmental impacts. The steps taken include constitution of Central Ground Water Authority (CGWA) to regulate and control development and management of ground water resources in the country. 964 critical/over exploited areas are under regulation of CGWA through district authorities/SPCBs. The ground water quality is being monitored at around 16,000 locations by Central Ground Water Board and Central Pollution Control Board.

•••••